

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (WZ), PUNE

Original Application No – 122 /2024

In the matter of:

Chakradhar Pandey, Surat, Gujarat

...Complainant

Vs.

Tirupati prints Pvt. Ltd Surat, Gujarat

...Respondents

Report on behalf of Gujarat Pollution Control Board

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GUJARAT POLLUTION CONTROL BOARD

(D M Thaker)

Member Secretary

Place- Gandhinagar

Date- 17-03- 2025

GUJARAT POLLUTION CONTROL BOARD

Action Taken-Status Report on M/s. Tirupati prints Pvt. Ltd Surat, Gujarat.

40,207/2 GIDC, Pandesara Surat, Gujarat:-

1. BACKGROUND:

Shri Chakradhar Pandey, Surat, Gujarat had made a compliant dated 19.03.2024 before the Hon'ble National Green tribunal against M/s M/s. Tirupati prints Pvt. Ltd GIDC, Surat (Gujarat)alleging therein that on industrial plot No.37 to 40, Phas-207/2 GIDC, Pandesara which has installed machines without Government permission which are making huge noise. They have not installed fire -fighting mechanism and using wooden coal, waste fabric and chimney is not as per Government norms, The mill causing pollution due to release of untreated drain water in open space leading to spreading various diseases to the local resident.

Hon'ble National Green Tribunal vide its Order dated 31/05/2024, directed to Member Secretary, Gujarat Pollution Control Board Gujarat calling for a report in the matter.

2. OBSERVATION: Point wise compliance report of M/s. Tirupati prints Pvt Ltd.

Sr. No.	Point of allegation in complaint	Observation noted by the GPCB during inspection on and 27/07/2024

1.	<p>The allegation in complaint therein that on industrial plot No. 40,207/2 GIDC, Pandesara which has installed machines without Government permission which are making huge noise. They have not installed fire - fighting mechanism and using wooden coal, waste fabric and chimney is not as per Government norms, The mill causing pollution due to release of untreated drain water in open space leading to spreading various diseases to the local resident.</p>	<p>The unit have a CTE/ Common Consent and Authorization of the board and it is valid up to 03/11/2027 Board carried out a visit on 27/07/2025 and as per the observation of the site visit and analysis report it is observed that no any parameter is increase then permissible limit report annex here with as an Annexurer-1.</p> <p>Later on, unit has also inspected on dated: 09/10/2024 and as per the observation of the site visit and analysis report it is observed that no any parameter is increase then permissible limit.</p> <p>Later on, unit has also inspected on dated: 20/02/2025 and as per the observation of the site visit and analysis report it is observed that no any parameter is increase then permissible limit.</p>
2.	Present Status with observation	<p>Unit is inspected with in reference to CTE-Amendment (RCN) application. Unit is found in operation. Plant machineries of existing products are installed on plot no 37 to 42, while unit</p>

		<p>has installed plant machinery of proposed product on plot no 43 to 48A; however new plant for proposed product was not in operation. Verification of compliance made by the unit against CTE Amendment rejection order is attached in doc file as an Annexure-2</p> <p>Unit has provided primary ETP in which industrial wastewater being treated and discharge into CETP of PIL, as unit is a member of it. Discharge of treated wastewater into u/g drainage line of CETP of PIL was going on; therefore one wastewater sample is collected from final outlet of ETP.</p> <p>Unit has provided coal base 1 nos TFH (cap. 1500 U) attached with MCS, Bag Filter followed by alkali water scrubber as APCM, which were found in operation. Unit has two D G sets 320 KVA and 125 KVA as standby facility.</p> <p>Appx 1 MT ETP sludge and 30 nos of discarded container observed stored in provided area.</p>
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		<p>This unit is inspected with reference to Hon NGT order dated on 27/07/2024</p> <p>Unit is having CC&A (AWH-122982) for the production of Dyeing & Printing of Art Silk Cloths– 2,50,000 Meters/day, which is valid up to 03-11-2027.</p> <ul style="list-style-type: none">• During visit production plant of the unit is observed in operation and dyeing activity is going on.• Source of water supply is from SMC. Generated industrial waste water is passed through collection tank, settling tank, screen bar and discharged into underground drainage of CETP- PIL for further treatment. Unit has obtained membership of CETP-PIL with book load 910 KL/day. One waste water sample is collected from final outlet of industry; details areas per data sheet. Flow meter provided at final outlet of industry reading shows at CETP.• Domestic waste water
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		<p>disposed in to soak pit system/septic tank system.</p> <ul style="list-style-type: none">• Unit has provided one TFH (capacity 1500 U). TCS, Bag Filter followed by alkali water scrubber is provided as APCM. During visit TFH and provided APCMs are found in operation. Coal is used as fuel. One flue gas stack sample is collected from stack attached to TFH, details are as per data sheet. Unit has adopted auto fuel firing system. Unit has two D.G. Sets of 320 KVA, 125 KVA, as a standby.• Stock of ETP sludge-1 MT is observed during visit.• Unit has installed additional plant machinery for technical textile i.e. coating machine-01 in adjoin plot number 44 to 48 & 48/A hence instructed to obtain necessary permission for additional plant and machinery. As per XGN record unit has applied for CTE amendment application
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		vide inward no. 317658 for the additional plant and machinery.
3.	The complainant make compliant against the said mill.	The mill causing pollution due to release of untreated drain water in open space leading to spreading various diseases to the local resident. They have not installed fire-fighting mechanism and using wooden coal, waste fabric and chimney is not as per Government norms

3. ACTION TAKEN:

As this industry has valid CTE/ CC&A and valid up to- 03/11/2027 unit has visited on -27/07/2024, 09/10/2024 & 20/02/2025 air and water samples have been collected as per the reports from regional office GPCB Surat results are well and within prescribe norms as per Gujarat Pollution Control Board Regulations. Therefore, no action is required to be taken against this industry.

4. RECOMMENDATION:

The Regional Officer of GPCB, Surat recommended for show cause / Issued show cause on 03/08/2024 copy annexure here with as an **Annexure-3**, further RO is informed to keep close watch on this industry

and also inform to Regional officer GPCB Surat to keep close watch in reference to complaints received in regarding pollution.

For and behalf of GPCB

(D.M. Thaker)

Member Secretary

Gujarat Pollution Control Board, Regional Office, Surat**Inspection Report**

Name & Address of Unit	Tirupati Prints, (GPCB ID- 21451) S.No.207/2, Plot No.37 To 40, GIDC ,Pandesara, Surat.
Reference:	H. O. mail date: 25-07-2024 regarding, Hon'ble National Green Tribunal, WZB, Pune vide order dated 31-05-2024 passed in Letter complaint dated 19-03-2024 (LP. No. 38 OF 2024, registered as O. A. No. 122 OF 2024 (WZ) (Copy attached herewith)
Date and Time of Visit:	27/07/2024 11:45 AM
Visited By:	C.C. Hadia, SSA, B.C. Gosai, AEE
Contacted Person:	Sunilbhai D. Balajiwala – Partner of Tirupati Prints.
Observations:	
<ul style="list-style-type: none"> • This unit is inspected with reference to unit head Surat mail date: 25-07-2024 regarding regarding, Hon'ble National Green Tribunal, WZB, Pune vide order dated 31-05-2024 passed in Letter complaint dated 19-03-2024 (LP. No. 38 OF 2024, registered as O. A. No. 122 OF 2024 (WZ) of Mr. Chakradhar Pandey, President Udhana, Towards Socialism Group against Tirupati Prints. • Unit is having CC&A (AWH-122982) for the production of Dyeing & Printing of Art Sil Cloths – 2,50,000 Meters/day, which is valid up to 03-11-2027. • During visit production plant of the unit is observed in operation and dyeing activity is going on. • Source of water supply is from SMC. Generated industrial waste ware is passed through collection tank, settling tank, screen bar and discharged in to underground drainage of CETP- PIL for further treatment. Unit has obtained membership of CETP-PIL with book load 910 KL/day. One waste water sample is collected from final outlet of industry; details are as per data sheet. Flow meter provided at final outlet of industry reading shows at CETP. • Domestic waste water disposed in to soak pit system/septic tank system. • Unit has provided one TFH (capacity 1500 U). TCS, Bag Filter followed by alkali water scrubber is provided as APCM. During visit TFH and provided APCMs are found in operation. Coal is used as fuel. One flue gas stack sample is collected from stack attached to TFH, details are as per data sheet. Unit has adopted auto fuel firing system. Unit has two D. G. Sets of 320 KVA, 125 KVA, as a standby. • Stock of ETP sludge-1 MT is observed during visit. • Unit has installed additional plant machinery for technical textile i.e coating machine-01 in adjoin plot number 44 to 48 & 48/A hence instructed to obtain necessary permission for additional plant and machinery. As per XGN record unit has applied for CTE amendment application vide inward no. 317658 for the additional plant and machinery. 	

About complaint details	Status during visit
<p>Perused the report of learned Registrar dated 25.05.2024 on a complaint dated 19.03.2024 made by one Mr. Chakradhar Pandey, President Udhana, Towards Socialism Group, Surat, 05, Ekta Nagar, N.H.S. Navapura, Mangrol Kim, alleging therein that respondent Tirupati Prints Pvt. Ltd., situated at plot No.37-40, 207/2, GIDC, Pandesara, Surat, Gujarat is a Mill, which has installed machines without Government permission, which are making huge noise. They have not installed any fire-fighting mechanism and are using wooden coal, waste fabric, etc. for energy purpose. The chimney is stated to be very small and not as per the Government norms. This mill is causing pollution due to release of untreated drain water in open space, leading to spreading various diseases to the local residents.</p>	<p>Unit has installed additional plant machinery for technical textile i.e coating machine-01 in adjoin plot number 44 to 48 & 48/A hence instructed to obtain necessary permission for additional plant and machinery. As per XGN record unit has applied for CTE amendment application vide inward no. 317658 for the additional plant and machinery. Coal is used as fuel in TFH-1500 U during visit. Unit has provided adequate chimney approx. 30 meter. Generated industrial waste ware is passed through collection tank, settling tank, screen bar and discharged in to underground drainage of CETP- PIL for further treatment. Unit has obtained membership of CETP-PIL with book load 910 KL/day. One waste water sample is collected from final outlet of industry; details are as per data sheet. Flow meter provided at final outlet of industry reading shows at CETP. Domestic waste water disposed in to soak pit system/septic tank system.</p>

During visit @ 10 MT Coal found stored in boiler area.



Unit has installed additional plant machinery for technical textile i.e coating machine-01 in adjoin plot number 44 to 48 & 48/A



-sd-	<i>B. C. Gosai</i>
C.C. Hadia	B. C. Gosai
SSA	AEE

GUJARAT POLLUTION CONTROL BOARD, REGIONAL OFFICE SURAT

Compliance made by M/s. Tirupati Prints (ID: 21451)

Sr. No.	Rejection Reason	Compliance made by the unit
1	The proposed plot's location of the industry does not meet the board's siting criteria of the Borads i.e. The Nearest residential area of Umiya residential flats (more than 15 nos of houses) is located @ 0.3 km.	Unit has revised their proposal and proposed for mfg of new product "Coating & Lamination on fabric" in existing premises.
2	The industry has not submitted adequate land possession documents of the land owner i.e. SRO index copy, 7-12 Namuno copy, etc...	
3	The industry has not submitted the NA order for the proposed plot as per the applied application purpose.	
4	The industry has not submitted an undertaking on stamp of Rs. 300 stating that there shall be no court litigation pending on the proposed plot and if pending Board shall not be responsible.	--
5	The industry has not submitted clarification/justification on applying a reduction in production quantity without a change in existing production plant machinery.	Unit has claimed that efficiency of their existing plant machineries are reduce; therefore, production of existing products are reduced
6	The industry has not submitted a fresh long-term valid membership certificate from the CETP.	Unit has uploaded CETP-PIL certificate for book load of 910 KLD waste water valid up to 31/05/2025 in mem tag.
7	The industry has not paid updated applicable late fees of Rs. 9375/- in xgn.	Unit has paid late consent fee in XGN.

Date: 20/02/2025

Place: Pandesara


D. J. Vasava
AEE



SHOW CAUSE NOTICE²¹

Gujarat Pollution Control Board¹²
Surat
Plot No. 11-12/2,3
GIDC - Pandesara
Surat - 394221
Tele : (0261) 2442696

PCB ID : 21451
Legal ID : 75058

ACT : Air , Water

Show Cause Notice DATE : 03/08/2024

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 27/07/2024 in order to verify the statements made by you in your application for Consent to Operate under the Air , Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

You have installed additional plant and machinery in adjoin plots without obtaining CTE/CCA amendment of the Board.

NOW THEREFORE, in exercise of the powers vested with this Board

Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974

Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of
Gujarat Pollution Control Board**

J.D.OZA

J.D.OZA, Lab Head

NO : SCN-818401 , 03/08/2024

Tirupati Prints,,
37 TO 40, Phase No :207/2, S.NO.207/2,PLOT NO.37 TO 40,,
GIDC ,PANDESARA,,
PANDESARA,
Dist : Surat, Tal : Chorasi, SIDC : Pandesara
Phone : -

COPY TO :-

The Unit Head(P.C.B.), Surat

For Your Information.